NATIONAL COMPANY LAW APPELLATE TRIBUNAL
NEW DELHI

Company Appeal (AT) (Ins) No.88 of 2021

IN THE MATTER OF:

Reliance Naval and Engineering Ltd. ...Appellant
Being the Holding Company of E Complex
Pvt. Ltd. through its Resolution Professional
Mr. Sudip Bhattacharya

Versus

A.P. Securities Pvt. Ltd. ...Respondent

For Appellant: **Shri Arpan Behl and Shri Dhrupad Vaghani, Advocates**

For Respondent: **None**

O R D E R
(Virtual Mode)

03.03.2021 Counsel for Appellant states that there has been delay of 13 days in filing of the Appeal. The learned Counsel refers to I.A. No.193 of 2021 which has been filed. Considering the submissions made by the learned Counsel, the delay is condoned. I.A. No.193 of 2021 stands disposed of.

Counsel for Appellant submits that the Respondent – Operational Creditor has been served regarding which proof has been filed with Affidavit filed vide Diary No.25614.

None present for Respondent. If on next date also nobody appears for Respondent, we will pass further Orders.

List the Appeal 'for admission (after Notice) hearing' on 12th April, 2021.

[Justice A.I.S. Cheema]
Member (Judicial)

[Dr. Alok Srivastava]
Member (Technical)

rs/ms